

Annual Report and Review on the Working of the Delhi State Industrial Development Corporation Ltd, New Delhi for 1988-89

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRINKANTA JENA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1988-89.
- (2) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 951/90]

15.24 hrs.

**PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK**

[*English*]

SECRETARY-GENERAL: I beg to lay on the Table a copy of the Parliamentary Committees (other than Financial Committees)—Summary of Work' (Hindi and English versions) pertaining to the period 1st June, 1989 to 27th November, 1989.

15.24-1/2 hrs.

**COMMITTEE ON SUBORDINATE
LEGISLATION**

First Report

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Mr.

Deputy Speaker, Sir, I beg to present the first Report (English and Hindi versions) of the Committee on Subordinate Legislation.

[*English*]

SHRI VASANT SATHE: When are they going to give the Terms of Reference?

MR. DEPUTY-SPEAKER: You have very cogently and forcefully made that point. I think the Ministers who are sitting here have noted that and probably a proper response would be given—may not be today—when ever they want it. But what he has said is a part of the record. So, nothing beyond can be extracted from there.

[*Translation*]

SHRI VASANT SATHE: Please tell us something about the Terms of Reference. We are ready to support you... (*Interruptions*) ... We are prepared to extend our support to you, but you let us know the terms of Reference, by tomorrow... (*Interruptions*) ... Okay, we shall wait for your response... (*Interruptions*) ...

[*English*]

PROF. P.J. KURIEN (Mavelikara): I know about the Bills. He is not on this Point. He is saying about the previous problems... (*Interruptions*)

MR. DEPUTY-SPEAKER: Why do you get into it? The Business Advisory Committee will decide that. Please sit down.

(*Interruptions*)

PROF. P.J. KURIEN: We are also equally concerned about the passing of Bills and all that. But the basic question is this. Our apprehension is that an Inquiry by the

Supreme Court Judge will be meaningless in Haryana if the present political situation continues Sir, it is meaningless I had also been to Meham Nobody will come forward to give evidence With the political situation and the atmosphere available there, nobody will come forward to give evidence This is very important

MR DEPUTY-SPEAKER Prof Kurien, it is not necessary

[*Translation*]

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) Why are you once again trying to advocate the case that you have last

[*English*]

MR DEPUTY-SPEAKER These points have already been made

PROF P J KURIEN It is a very important point You should know that Nobody will come forward to give evidence in Haryana if the present political situation continues and if the present Assembly is there Therefore, if you want an impartial inquiry, it should be under the President's rule I would only like to go on record that our apprehension is that an impartial inquiry is impossible with the present atmosphere prevailing over there That is what I want to say Secondly, he was saying about the Bill's

MR DEPUTY SPEAKER What is this? That is to be discussed in this Session Now, next time—Calling Attention Shri Hota

15.30 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported increasing tension in the Jawaharlal Nehru University

[*English*]

SHRI BHABANI SHANKAR HOTA (Sambalpur) I call the attention of the Minis-

ter of Human Resource Development to the following matter of urgent public importance and request that he may make a statement thereon

"the reported increasing tension amongst the teachers students and non-teaching staff of the Jawaharlal Nehru University and the steps taken by the Government in regard thereto "

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA) Sir, As the Hon ble Members are aware, the Jawaharlal Nehru University was established by an Act of Parliament in 1966 and it has been endeavoring to promote the study of the principles for which Pandit Jawahar Lal Nehru worked during this life time—national integration social justice secularism, democratic way of life, international understanding and scientific approach to the problems of society During the past 24 years JNU has grown to become one of the premier Universities in the country

Hon ble Members may recall that the JNU experienced a period of turmoil culminating in violent incidents and disturbances on the Campus in 1983 A number of academic and administrative measures were taken to restore normalcy in the University As a result of these the University has seen a period of peace tranquility and progress during the last seven years However, in February this year, the JNU Students Union (JNUSU) agitated for about a fortnight in connection with some of their demands The main demands of the JNU'SU were

- restoration of provisional admissions,
- restoration of the progressive features of the old admission policy,
- students' representation on Academic Council, Executive Council and Finance Committee,
- revocation of hostel rules prohibi-